

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA/15(AHM)2021 in CP(IB) 78 of 2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2021**

Name of the Company: Mamta Sandeep Khandelwal  
V/s  
Kiran Shah Liquidator of Hardik  
Industrial Corporation Pvt Ltd  
Section 60(5) of the IBC, 2016

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.				
2.				

**ORDER  
(through video conferencing)**

Mr. Kardam M, Advocate on behalf of Mr. Arjun Sheth, Advocate appeared and fairly submitted that Mr. Kiran Shah, FCA has informed him that he is not keeping well, hence requested to seek adjournment.

The prayer is allowed.

List the matter on 05.03.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 17th day of February, 2021